



R U L E S



NALSAR PUBLIC INTERNATIONAL LAW
MOOT COURT COMPETITION

1ST NALSAR PUBLIC INTERNATIONAL LAW MOOT COURT COMPETITION

16-18 August, 2019

NALSAR UNIVERSITY OF LAW



1. Organization of the Competition

a. Administration

- i. The NALSAR – Public International Law Moot Court Competition shall be administered by NALSAR University of Law, Hyderabad.
- ii. The Competition is scheduled to be held on August 16-18, 2019 at NALSAR University of Law, Justice City, Shameerpet, Hyderabad.
- iii. Professor Balakista Reddy, Registrar, NALSAR University of Law shall be the ‘National Coordinator’ of the Competition.

b. Language

- i. English shall be the language of the Competition; all oral and written submissions are required to be made in English only.

c. Structure of the Competition

- i. The Competition shall comprise of two stages:
- ii. Stage I: Memorial Elimination Round
This shall be open to all teams which register for the Competition. The results of this round shall be based on evaluation of memorials and shall determine the 24 teams which will proceed to Stage II.
- iii. Stage II: International Rounds
The teams which qualify Stage I shall be eligible to participate in the International Rounds which shall comprise of a Researchers Test and Oral Rounds (Preliminary Rounds and Advanced Rounds viz. Quarter Finals, Semi Finals and Finals).

d. Interpretation of Rules

- i. The National Coordinator shall serve as the final arbiter of the implementation and interpretation of the Rules.

2. Participation and Eligibility

a. Eligibility

- i. The Competition is open to students currently enrolled in LL.B. Undergraduate Degree Courses and LLM Postgraduate Degree Courses.
- ii. A team is not permitted to have members from more than one institution.
- iii. No more than one team may represent an institution.

- b. Team Composition
 - i. Each team shall comprise of a minimum of two members wherein both the members will be required to perform the role of a speaker.
 - ii. Teams may comprise of a maximum of three members, wherein two members shall perform the role of a speaker and one member shall perform the role of a researcher.
 - iii. The substitution of any Team Member is not allowed after the registration deadline except in extenuating circumstances and only with permission of the Organizers.
 - iv. A researcher may be allowed to argue instead of a speaker only with the permission of the Court.
 - v. No certificate or accommodation shall be provided to a fourth member.

3. Registration

- a. Procedure for Registration
 - i. Interested teams are required to register by sending a scanned copy of the duly filled Registration Form to pilmoot@nalsar.ac.in with the Subject, “Registration for NALSAR Public International Law Moot 2019”.
 - ii. In addition to the Registration Form, teams are also required to fill the Google Form.
 - iii. The forms are also accessible from the invites sent to institutions.
 - iv. The last date for registration is 10th June 2019.
- b. Payment of Registration Fee
 - i. All Indian teams shall be required to make a payment of INR 1000 via online transfer (NEFT) on/before 10th June 2019. All overseas teams shall be required to make a payment of USD 50 via wire transfer on/before 10th June 2019. Details of the same must be sent to pilmoot@nalsar.ac.in before 11:59 P.M. on 10th June 2019 along with the duly filled registration form.
 - ii. Indian Teams that qualify Stage I, i.e. the Memorial Elimination Round shall be required to make a payment of INR 5000 via an online transfer (NEFT) on/before 20th July 2019. All overseas teams that qualify Stage I shall be required to make payment of USD 100 via wire transfer.
 - iii. The wire transfer/NEFT must be made to:

Name of the Beneficiary: Registrar, NALSAR

Bank Name: Indian Bank

Branch Name: Shameerpet

Account No: 418454214

IFSC Code: IDIB000S166

- iv. Details of the payment must be sent to pilmoot@nalsar.ac.in with the subject “Details of Online Payment” on/before 20th July 2019.

4. Memorials

a. Memorial Submission

- i. Every team which has successfully registered for the competition is required to prepare two memorials:
 - a) Memorial on behalf of the Applicant
 - b) Memorial on behalf of the Respondent
- ii. All teams are required to send soft copies of their memorials for Stage I: Memorial Elimination Round on/before 11:59 hrs on 9th July 2019 to pilmoot@nalsar.ac.in with the Subject “Memorials: NALSAR PIL Moot”.
- iii. A penalty of 1 point per hour shall imposed for any submission made post the deadline specified.
- iv. Memorials submitted 12 hours beyond the deadline specified shall not be evaluated.
- v. Each team that qualifies Stage I: Memorial Elimination Round will be required to submit 8 hard copies of their Memorial on behalf of the Applicant and 8 hard copies of their Memorial on behalf of the Respondent at the inaugural ceremony on 16th August 2019. Non-compliance with this rule will result in a penalty of 5 points per copy not submitted.
- vi. It is of essence that the content of the soft copy submissions shall not differ from the hard copy submissions.
- vii. After the completion of the Competition, the Organisers reserve the right to use the memorials as they deem appropriate.

b. Memorial Format

- i. All soft copies of the Memorial submitted must be in Microsoft Word Document 2010/2013 format (.doc/.docx).

- ii. All pages of the Memorial must be of A4 size, with 1-inch margin on each side.
- iii. The font style and size of the text of all parts of the Memorial, excluding the Cover Page and page numbers shall be Times New Roman, size 12, 1.5-line spacing. The Footnotes shall be in Times New Roman, size 10, single (1) line spacing.
- iv. The hard copies of the memorial should be printed only on both sides.
- v. Penalties
 - a) Non-compliance with sub-rule (i) shall result in a penalty of 5 points.
 - b) Non-compliance with sub-rule (ii) and (iii) shall result in a penalty of 1 point per error.

c. Memorial Content

- i. The Memorials are required to contain the following sections:
 - a) Cover Page
 - b) Table of Contents
 - c) Index of Authorities
 - d) Statement of Jurisdiction
 - e) Statement of Facts
 - f) Questions Presented
 - g) Summary of Arguments
 - h) Arguments Advanced
 - i) Prayer
- ii. The section on Arguments Advanced shall not exceed 20 pages. Non-compliance shall result in a penalty of 1 point for every additional page.
- iii. The memorial as a whole shall not exceed 35 pages including the cover page. Non-compliance shall result in a penalty of 3 points for every additional page.
- iv. The citation format should follow the 20th edition of the Bluebook. Speaking footnotes and endnotes are not allowed. Non-compliance shall result in a penalty of 1 point for each error.
- v. The content of the soft copies and hard copies must be identical with no changes. Non-compliance shall result in penalties which may extend to 20 points.

d. Memorial Evaluation

- i. The memorials shall be evaluated out of 200 points. The criteria for

evaluation are as follows:

- | | |
|-----------------------------------|-----------|
| a) Knowledge of Law and Facts | 50 Points |
| b) Proper and Articulate Analysis | 50 Points |
| c) Extent and Use of Research | 40 Points |
| d) Clarity and Organisation | 40 Points |
| e) Grammar and Style | 20 Points |

e. Qualification of Memorials

- i. After evaluation of the memorials submitted, the top 24 teams on the basis of their scores in Stage I: Memorial Elimination Round shall qualify to Stage II: International Rounds.
- ii. The results of Stage I: Memorial Elimination Round shall be declared on 16th July 2019.
- iii. The teams that qualify Stage I will be required to confirm their participation in Stage II by sending an email to pilmoot@nalsar.ac.in on/before 18th July 2019. In the event where a team fails to confirm participation within the timeline specified, invitations to other teams will be issued on the basis of the scores of Stage I by 20th July 2019.
- iv. Additionally, the wire transfer/NEFT details and a duly filed travel details form shall be sent in the above-mentioned confirmation email.
- v. Upon confirming participation, the team will be provided with a final team code.

5. Oral Round Procedures

a. General Procedure

- i. The oral rounds shall comprise of preliminary rounds, quarter finals, semi-finals and final rounds.
- ii. There shall be two preliminary rounds.
- iii. The team representing the Applicant shall submit their arguments first, followed by the team representing the Respondent. Upon completion of the arguments, the Applicant shall have the option of submitting rebuttals, followed by the Respondent. Sur-rebuttals shall/shall not be permitted, subject to the discretion of the judges.
- iv. The teams shall be seeded into four groups on the basis of the total Memorial Scores for Applicant and Respondent Memorials from Stage I. The division of teams shall be done on the basis of points to ensure that each Group is equally weighed against others. (Hence Team ranked

1-4 shall be divided into Group A-D, Team ranked 5-8 in Group A-D, and so on). The match ups shall be fixed following the power-seeding pattern.

- v. Round Total for each team for a Preliminary Round shall be the sum total of the speaker scores and memorial scores for the side represented by the team in the Preliminary Round.
- vi. Round Total for Quarter-Final and other knock-out rounds shall not include memorial scores.
- vii. The Exchange of Memorials shall take place after the Inaugural Ceremony, on 16th August 2019.

b. Procedures for Oral Submissions

- i. Each team will be allotted 30 minutes to present their case, this shall include time allotted for arguments advanced, rebuttals and sur-rebuttals, subject to the discretion of the judges.
- ii. The division of time between the two speakers is up to the discretion of the team, however, each speaker must speak for a minimum of 10 minutes.
- iii. The oral arguments should not extend beyond the issues in the memorials.
- iv. The researchers are allowed to sit-in for the oral rounds along with the speakers.
- v. The teams are allowed to provide compendiums to the judges, subject to their discretion, however, no material given to the judges should carry the name of the institution.
- vi. Maximum scores for the oral rounds shall be 100 points per speaker per judge.
- vii. The oral rounds shall be evaluated out of 100 points and the basis for evaluation shall be as follows:

a) Knowledge of Law	20 points
b) Application of Law to Facts	20 points
c) Ingenuity and Ability to Answer	20 points
d) Style, Poise, Courtesy and Demeanour	20 points
e) Time management	10 points
f) Organisation	10 points

c. Preliminary Round

- i. All the teams that qualify Stage I: Memorial Elimination Round shall be

- eligible to participate in the preliminary rounds.
- ii. The bench shall constitute of at least two judges in the preliminary rounds.
 - iii. No team shall face the same bench more than once in the preliminary rounds.
 - iv. Total scores for each team shall be the sum of the Round Total for both preliminary rounds.
- d. Quarter-Finals
- i. The two highest ranking teams from each of the four groups in the preliminary rounds shall qualify for the Quarter-Final Rounds.
 - ii. For the purposes of qualification from the Preliminary Rounds to the Quarter Finals, the number of rounds won by the team shall be considered as first criteria.
 - iii. In case there is a tie, the winning difference of their respective rounds shall be taken into consideration. Further, in case of tie after taking winning scores into consideration, if the teams tied have faced each other in the preliminary rounds, the decision shall be taken on the basis of the result of that match; else the decision shall be taken on the basis of draw of lots.
 - iv. For the Quarter-Final Rounds, the match shall be on the basis of power seeding.
- e. Semi-Finals
- i. The winning Team in each of the four Quarterfinal Rounds shall advance to the Semi Final Rounds.
 - ii. In Semi Final Rounds, the pairings shall be as follows, with reference to the match numbers: the winner of Match 1 versus the winner of Match 4; and the winner of Match 2 versus the winner of Match 3.
- f. Finals
- i. The Winning Team from each of the two Semi Final Rounds shall advance to the Final Round. The Winner of the Final Round shall be declared the Winner of the Competition.

6. Researchers' Test

- a. The Researchers' Test shall be conducted on Day 1 of the Competition. The test shall be for a duration of sixty (60) minutes only.

- b. The test shall consist of both objective and subjective questions based on the issues stated in the proposition and knowledge of Public International Law.
- c. Only the Researcher is eligible to take the test. The teams which consist of two members shall be ineligible for the test.
- d. The Researchers' Test shall attract a separate award. The scores of the Researchers' Test shall not affect the oral rounds.

7. Scouting

- a. Teams shall not be allowed to observe the oral rounds of another team, unless they have been officially knocked-out of the competition. Scouting is strictly prohibited.
- b. Scouting by any team shall attract instant disqualification.

8. Anonymity

- a. The student counsels may state their names during the oral rounds, and must use the Team Code. All team members must refrain from disclosing the identity of their institution at any time and in any manner, during the course of their participation in the competition.
- b. Non-compliance with this Rule will result in penalties which may extend to disqualification, subject to the discretion of the organisers.

9. Decision of the Judges shall be final

- a. The decision of the judges with regard to the outcome of the rounds shall be final.

10. Accommodation, Food and Transport

- a. Accommodation and food shall be provided to all teams by NALSAR University of Law on the days of the competition from 16th to 18th August 2019.
- b. Teams seeking accommodation for additional days are requested to inform the organizers in advance. Such teams shall have to bear extra charges.
- c. The Travel Details form must be duly filled and sent in the confirmation e-mail sent to pilmoot@nalsar.ac.in by the invited teams.

11. Awards

- a. Winning Team Award: The winning team will receive a trophy and prize worth Rs. 50,000/-

- b. Runners-Up Team Award: The runners-up team will receive a trophy and prize worth Rs. 30,000/-
- c. Best Oralist shall receive a trophy and prize worth Rs. 10,000/-
- d. Second-Best Oralist shall receive prize worth Rs. 5,000/-
- e. The team with the Best Memorials will receive a trophy and prize worth Rs. 10,000/-
- f. The team with the Second-Best Memorial will receive a prize worth 5,000/-
- g. Best Researcher will receive a prize worth Rs. 10,000/-
- h. Second-Best Researcher will receive a prize worth 5,000/-
- i. All Teams qualifying Stage I will be offered an online certificate course by Enhelion free of cost

12. Disclaimer

Anything mentioned in the Compromis is not intended to and does not attempt to resemble any incident or any person, living or dead. All material in the Compromis is fictitious and any resemblance to any incident or person is merely co-incidental.

13. Clarifications regarding the Competition can be sought from:

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